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HARYANA VIDHAN SABHA

PUBLIC ACCOUNTS COMMITTEE

(2003-2004)

(Fifty Fifth Report)

REPORT

ON THE

Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2001-2002



HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH 2004

(Presented to the House on

. 11K February 2004)



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COMPOSITION OF THE PUBLIC ACCOUNTS COMMITTEE (2003 2004)

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CHAIRPERSON

1 Shri Krishan Lal Panwar

MEMBERS

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- 2 Shri Lachhman Dass Arora
- 3 Shri Anil Vij
- 4 Shri Abhay Singh Chautala
- 5 Shri Jai Parkash Gupta
- 6 Shri Chander Bhatia
- 7 Shri Puran Singh Dabra
- 8 Shri Pawan Kumar Diwan
- 9 Shri Shadi Lal Batra

SECRETARIAT

- 1 Shri Sumit Kumar Secretary
- 2 Shri Kuldip Singh Joint Secretary

INTRODUCTION

1 I the Chairperson of the Public Accounts Committee having been authorised by the Committee in this behalf present this Fifty Fifth Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2001 2002

2 The Committee for the year 2003 2004 was nominated on 9th April 2003 by the Hon ble Speaker in pursuance of motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 6th March 2003 authorising him to nominate the Members of the Committee on Public Accounts for the year 2003 2004

3 The Appropriation Accounts/Finance Accounts for the year 2001-2002 were laid on the Table of the House on 30th October 2002 These accounts have disclosed excess over voted grants and charged appropriations as detailed in the reports The Committee in its meeting held on 21-1 2004 considered the reasons for excess and surrenders furnished by the concerned departments and the evidence tendered by them

4 A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat

Chandigarh The 27th January 2004 KRISHAN LAL PANWAR CHAIRPERSON

EXCESS OVER VOTED GRANTS/CHARGED APPROPRIATIONS FOR THE YEAR 2001 2002

2 3 1(b) Excess over Grants/Appropriations-2001 2002

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In Pevenue Section, there vias an excess of Rs 14 31 93 417 in three grants and one appropriation. In Capital Section, there was an excess of Rs 12 10 90 22 607 in one grant. These excesses require regularisation under Article 205 of the Constitution of India. The details of the grants are given below —

Sr	Number and name of	Total	Actual	Excess
No	grants/appropriations	grant/	expenditure	
		appropriations		<u> </u>
	Revenue (Voted)			
			(In Rupees)	
1	5-Excise and Taxation	49 01 30 000	50 57 02 565	1 55 72 565
2	8–Buildings and Roads	1 97 02 81 000	2 01 55 70 368	4 52 89 368
3	17–Agriculture	2 47 00 94 000	2 55 24 24 386	8 23 30 386
	Revenue (Charged)			
4	4-Revenue	2 000	3 098	1 098
	Total	4 93 05 07 000	5 07 37 00 417	14 31 93 417
	Capital (Voted)			
5	Public Debt	27 95 89 67 000	40 06 79 89 607	12 10 90 22 607
	Total	32 88 94 74 000	45 14 16 90 024	12 25 22 16 024

After going through the Finance Accounts and Appropriation Accounts of the Haryana Government for the year 2001 2002 as shown in paragraphs 1.1 to 1.11 and 2.1 to 2.3 of the Comptroller and Auditor General reports and also after hearing the departmental representatives the Committee noted with concern that cases of excess expenditure over the grants/appropriations continue to occur despite the Committee s observations time and again that the expenditure should be limited to the grants/appropriations

The main reasons for the excess expenditure over the various grants were attributed to decisions of the Courts payment of arrears of D A salaries of Police staff during the year 2001 2002

During the course of oral examination the Committee observed that departments namely Excise and Taxation Buildings and Roads and Agricultrue have withdrawn the funds in excess to their budgetary provisions. The main reasons for excess expenditure appearing every year that there was no proper budgetary control at the level of Treasury Office while passing bills presented by D D O s resulting into excess withdrawal by the departments against the allocation which is a serious lapse. The Committee desired that the Finance Department should issue the necessary instructions regarding cases in which budgetary provisions were in excess shown in the same grant should not be repeated in future and proper monitoring methods should be adopted at higher levels

Subject to these observations the Committee recommends that excess expenditure of the departments mentioned above for the year 2001 2002 be regularised by the Legislature in the manner prescribed under article 205 of the Constitution of India

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